

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4009  
ANSWERED ON:21.03.2013  
LAND REFORMS  
Mahendrasinh Shri Chauhan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is monitoring land reforms in different States/UTs of the country;
- (b) if so, the details thereof;
- (c) the details of land allotted to the landless poor and persons belonging to SC/ST communities, Category and State/UTwise; and
- (d) the steps taken/being taken by the Government to bring improvement in the rural economy?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. However, based on the information received from States/UTs the details of ceiling surplus land allotted to Scheduled Castes/Scheduled Tribes & Other Backward Classes State-wise are indicated in Annexure.

(d) : The State Governments/UT Administrations have been requested from time to time for effective implementation of land reforms programmes/schemes.